

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/567(MB)2023

IN THE MATTER OF

M/s. Parag Packaging A Registered Partnership Firm
through its Partner Shri Paresh Thakkar

... Petitioner

Vs

Kate Food Industries Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Avinash R Khanolkar (VC)

For the Respondent: Adv. Arti Ansal (VC)

ORDER

Both the Counsels have concluded their arguments and pray for time to file their written submissions. Allowed as prayed for. Adjourned to **01.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/